

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Customs Miscellaneous [WD] Application No.40616 of 2019
and
Customs Appeal No.42554 of 2018**

(Arising out of Order-in-Original No.65280/2018, dated 04.09.2018 passed by the Commissioner of Customs, Chennai-VIII)

G. Kathiravan, : **Appellant**
Proprietor,
No.16/33, Krishnan Koil Street,
Mannady, Chennai 600 001.

VERSUS

Commissioner of Customs, : **Respondent**
Chennai – VIII Commissionerate,
Customs House,
No.60, Rajajai Salai,
Chennai 600 001.

APPEARANCE:

Shri G. Shanmugham, Advocate for the Appellant

Ms. T. Ushadevi, DC (AR), Authorized Representative for the Respondent

CORAM:

HON'BLE SMT. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SHRI P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 41543 / 2019

DATE OF HEARING: 18.11.2019

DATE OF DECISION: 18.11.2019

Per Bench:

The above application for withdrawal has been filed by the appellant, who is a Customs broker. The learned counsel appearing

for the appellant submitted that the appeal was filed against the suspension of the CHA licence. After such order, the licence has been revoked by the department against which the appellant has filed a further appeal. Hence, the present appeal has become infructuous. He submitted that therefore the appellant has filed the withdrawal application.

2. The learned Authorised Representative for the Revenue Ms. T. Ushadevi, DC (AR) appeared for the department.

3. Taking note of the withdrawal application, we are of the considered opinion that the same has to be allowed. The appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (JUDICIAL)**

ksr
19-11-2019

	DRAFT			Remarks
	I	II	III	
Date of dictation	18.11.2019			
Draft Order - Date of typing	.11.2019			
Fair Order Typing	19.11.2019			
Date of numbering and date of dispatch	25.11.2019			